

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 284 OF 2018 &**  
**IA NO. 1313 OF 2018**

**Dated: 4<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Green Infra Wind Solutions Limited ... Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee  
Mr. Cathernl Ayallore

Counsel for the Respondent(s) : Mr. K. V. Mohan  
Mr. K. V. Balakrishnan  
Mr. Rahul K. Sharma for R-1

Mr. Yelamanchili Shiva  
Mr. Santosh Kumar  
Mr. Rudrajit Ghosh for R-2 & 3

Mr. Rohit Rao N.  
Mr. Shourya Garg for R-32 & 33

**ORDER**

Objections by respondents on main appeal as well as stay application shall be filed within four weeks' time i.e. on or before 02.08.2019 with advance copy to other side and thereafter rejoinder, if any, shall be filed within two weeks' time i.e. on or before 19.08.2019 with advance copy to other side.

List the matter on **29.08.2019**. Meanwhile, interim order, if any, shall continue till next date of hearing.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/kt*

**(Justice Manjula Chellur)**  
**Chairperson**